

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124
IA(I.B.C)/874(CH)2020
COMP.APPL (IBC)/184 (CH)2019
COMP.APPL (IBC)/403 (CH)2019
COMP.APPL (IBC)/887 (CH)2019
888/2019, 977/2019
IA(I.B.C)/973 (CH)2024
In
CP(IB) No. 121 /Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

**RPG Industrial Products Pvt.
Ltd.**

... Petitioner-Operational Creditor

Versus

Sahil International Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 54, 25(j), 60(5) IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 12.06.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.07.2024.

Sd/-

Court Officer